

RATIFIED MINUTES OF MEETING No.21/15 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON
06.01.2015

Please Note

- (i) It is informed that Shri Priya Ranjan / Shri S. Muthu Kumar, are no longer working as FTDO in DES-I Section. As such, it is advised that e-mails / letters may not be addressed in their name.
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 21/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 06.01.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146 Mobile 9871178714	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:10/8/80-ALC2/2013	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:17.02.2015
Decision: The Committee noted that reply dated 21.11.2014 has been sent to MSME on 15.12.2014 and decided await comments. Case is deferred to 17.02.2015.				


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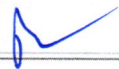
2	Case No.:11/8/80-ALC2/2013	Party Name: METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.				

3	Case No.:15/13/80-ALC2/2013	Party Name: ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	
Decision : The committee decided to ratify the norms based upon the DHI Note No. 3(62)/2013 TSW (B) dated December 2014. Copy of the note to be sent to firm and RA. RA may take necessary action accordingly.				

4	Case No.:8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the final reminder dated 18.12.2014 and decided to await reply. Case is deferred to 17.02.2015.				

5	Case No.:16/23/80-ALC2/2013	Party Name: TIL LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	Defer Date:17.02.2015
Decision : The Committee noted that reply dated 22.12.2014 has been sent to DHI on 29.12.2014 and decided to await comments. Case is deferred to 17.02.2015.				

6	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:17.02.2015
Decision : The Committee noted that firms reply dated 21.11.2014 has been sent to DHI on 24.11.2014 and decided to await comments. Case is deferred to 17.02.2015.				


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7	Case No.: 3/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date: 0310753791 15.10.2013	Defer Date: 17.02.2015
Decision : The Committee noted that firms reply dated 21.11.2014 has been sent to DHI on 24.11.2014 and decided to await comments. Case is deferred to 17.02.2015.				

8	Case No.: 68/3/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date: 0710099232 28.10.2013	Defer Date: 17.02.2015
Decision : The Committee noted that reply dated 13.10.2014 has been sent to DHI on 21.10.2014 and decided to remind the DHI. Case is deferred to 17.02.2015.				

9	Case No.: 44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date: 0710099970 26.11.2013	Defer Date: 17.02.2015
Decision : The Committee noted that the firm vide its letter dated 28.10.2014 has sought time for giving reply to the deficiency letter dated 30.06.2014 and decided to grant time to the firm. Case is deferred to 17.02.2015.				

10	Case No.: 39/23/80-ALC2/2013	Party Name: SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date: 0710100031 27.11.2013	Defer Date: 17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.				

11	Case No.: 23/3/80-ALC2/2014	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00034/AM15/	RLA File :05/24/040/00338/AM14/	Lic.No/Date: 0510373913 18.12.2013	Defer Date: 17.02.2015
Decision : The Committee noted that the firm has not replied to the final reminder dated 18.12.2014 and decided to await reply.				


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Case is deferred to 17.02.2015.

12	Case No.: 5/3/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00016/AM15/	RLA File :31/83/040/00174/AM14/	Lic.No/Date:3110061766 27.12.2013	
Decision : The committee decided to ratify the norms based upon DHI Note No. 3 (51)/14-TSW (B) dated 09.12.2014. Copy of the note to be sent to firm and RA. RA may take necessary action accordingly.				

13	Case No.: 32/3/80-ALC2/2014	Party Name: POWERWIND LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Rejected
	HQ File :01/80/050/00043/AM15/	RLA File :05/24/040/00344/AM14/	Lic.No/Date:0510375759 09.01.2014	
Decision : The Committee noted that the firm has not replied to the final reminder dated 12.11.2014 and decided to reject the case with the direction to the firm to pay the applicable customs duty with interest. RA may take action accordingly.				

14	Case No.: 12/3/80-ALC2/2014	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm vide its letter dated 21.11.2014 has sought extension of time for submitting reply to the deficiency letter dated 07.10.2014 and decided to grant the same. Case is deferred to 17.02.2015.				

15	Case No.: 39/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00288/AM15/	RLA File :05/24/040/00422/AM14/	Lic.No/Date:0510378497 06.02.2014	
Decision : The committee decided to ratify the norms based upon the C & PC Note No. 46011/106/2009-PC-II dated 15.12.2014. Copy of the note to be sent to the firm and RA. RA may take action accordingly.				

16	Case No.: 3/26/80-	Party Name: ALPINE COILS	Meet No/Date:21/80-	Status:
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ALC2/2013	LLP	ALC2/2014 06.01.2015	Approved
HQ File :01/80/050/00569/AM14/	RLA File :04/24/040/00254/AM14/	Lic.No/Date:0410155295 17.02.2014	
Decision : The committee decided to ratify the norms based upon the DIPP Note No. 12/1/2015-TSW/16 dated 06.01.2015, as under: 1. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 12. 2. Taking clue from SION C-1175, quantities of import items at Sl. No. 1 to 12 may be allowed as 1.01 Kgs./Kg. content in the export products. 3. Quantities of import items at Sl. No. 13 to 25 may be allowed on net to net basis with accountability clause. RA may take action accordingly.			

Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:17.02.2015
17	Decision : The firm's representative, Shri H.S. Walia, General Manager (Commercial) have attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. It is noticed by the committee that the firm has produced the said Essentiality Certificate dated 04.02.2014 issued by the Directorate General of Hydrocarbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Case is deferred to 17.02.2015.		

Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
18	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014
	Decision : The Committee noted that comments from C & PC are awaited and decided to remind the C & PC.		


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Case is deferred to 17.02.2015.

19	Case No.: 51/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:17.02.2015
	Decision : The Committee noted that comments from MSME are awaited and decided to remind the MSME. Case is deferred to 17.02.2015.			

20	Case No.: 1/26/80-ALC2/2013	Party Name: TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:17.02.2015
	Decision : The Committee noted that comments from DHI are awaited and decided to remind the DHI. Case is deferred to 17.02.2015.			

21	Case No.: 14/3/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00025/AM15/	RLA File :07/24/040/00436/AM14/	Lic.No/Date:0710102615 05.03.2014	Defer Date:17.02.2015
	Decision : The Committee noted that reply dated 11.11.2014 has been sent to MSME on 21.11.2014 and decided to await comments. Case is deferred to 17.02.2015.			

22	Case No.: 30/3/80-ALC2/2014	Party Name: VIJAY TANKS & VESSELS LIMITED	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00041/AM15/	RLA File :34/24/040/00286/AM14/	Lic.No/Date:3410039435 06.03.2014	
	Decision : The committee decided to ratify the norms based upon DIPP Note No. 12/1/2015-TSW/22 dated 06.01.2015, as under: - Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 14 & 20 to 27. - Quantities of import items at Sl. No. 1 to 8 may be allowed as 1.05 Kgs./Kg. content in the export products. - Quantities of import items at Sl. No. 9 to 12 may be allowed on net to net basis as claimed by the firm. - Quantities of import items at Sl. No. 13 & 14 may be allowed as 1.05 Kgs./Kg. content in the export products. - Quantities of import items at Sl. No. 15 to 19 may be allowed as applied for i.e. 3.52 MT, 11.8 MT, 6.102 MT, 7.2 MT & 7.2 MT respectively.			

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6. Quantities of import items at Sl. No. 20, 22 to 25 & 27 may be allowed as 1.05 Kgs./Kg. content in the export products.
7. Quantity of import item at Sl. No. 21 may be allowed as 1.013 Kgs./Kg. content in the export products as claimed by the firm.
8. Quantity of import item at Sl. No. 26 may be allowed as 1.028 Kgs./Kg. content in the export products as claimed by the firm.

RA may take action accordingly.

23	Case No.:33/3/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Rejected
	HQ File :01/80/050/00044/AM15/	RLA File :07/24/040/00446/AM14/	Lic.No/Date:0710102672 06.03.2014	
	Decision : The Committee noted that the firm has not replied to the final reminder dated 13.11.2014 and decided to reject the case with the direction to the firm to pay the applicable customs duty with interest. RA may take action accordingly.			

24	Case No.:55/3/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00066/AM15/	RLA File :05/24/040/00469/AM14/	Lic.No/Date:0510381107 06.03.2014	Defer Date:17.02.2015
	Decision : The Committee noted that the firm has not replied to the final reminder dated 18.12.2014 and decided to await reply. Case is deferred to 17.02.2015.			

25	Case No.:57/3/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00068/AM15/	RLA File :05/24/040/00463/AM14/	Lic.No/Date:0510381109 06.03.2014	
	Decision : The committee decided to ratify the norms based upon C & PC Note NO. 46011/103/2011-PC-II dated 23.12.2014. Copy of the note to be sent to the firm and RA. RA may take action accordingly.			

26	Case No.:38/3/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:17.02.2015
	Decision : The Committee noted that comments from DHI are awaited and decided to remind the DHI. Case is deferred to 17.02.2015.			


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27	Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:17.02.2015
	Decision : The Committee noted that the firm has not replied to the final reminder dated 18.12.2014 and decided to await reply. Case is deferred to 17.02.2015.			

28	Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:17.02.2015
	Decision : The Committee noted that the firm has not replied to the final reminder dated 18.12.2014 and decided to await reply. Case is deferred to 17.02.2015.			

29	Case No.:3/9/80-ALC2/2014	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00194/AM15/	RLA File :05/23/040/00017/AM15/	Lic.No/Date:0510384544 22.04.2014	Defer Date:17.02.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 12.11.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

30	Case No.:1/9/80-ALC2/2014	Party Name: NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date:0310779862 29.04.2014	Defer Date:17.02.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

31	Case No.:4/9/80-ALC2/2014	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00195/AM15/	RLA File :07/24/040/00036/AM15/	Lic.No/Date:0710103998 09.05.2014	Defer Date:17.02.2015
	Decision : The Committee noted that application of the firm has been sent to MSME on 12.11.2014 and decided to await comments. Case is deferred to 17.02.2015.			

32	Case No.:68/12/80-	Party Name: STERLITE	Meet No/Date:21/80-	Status:
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	ALC2/2014	TECHNOLOGIES LTD.	ALC2/2014 06.01.2015	Deferred
	HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has already sent reply dated 17.12.2014 directly to the DIT and decided to await comments. Case is deferred to 17.02.2015.				

	Case No.:69/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
33	HQ File :01/80/050/00318/AM15/	RLA File :03/95/040/00151/AM15/	Lic.No/Date:0310783041 27.05.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has already sent reply dated 16.12.2014 directly to the DIT and decided to await comments. Case is deferred to 17.02.2015.				

	Case No.:17/12/80-ALC2/2014	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
34	HQ File :01/80/050/00266/AM15/	RLA File :34/24/040/00062/AM15/	Lic.No/Date:3410040262 17.06.2014	Defer Date:17.02.2015
Decision : The Committee noted that a copy of the deficiency letter dated 02.09.2014 has again been sent to the firm on 15.12.2014, as requested by the firm vide letter dated 08.12.2014. The committee decided to issue reminder to the firm. Case is deferred to 17.02.2015.				

	Case No.:48/12/80-ALC2/2014	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
35	HQ File :01/80/050/00297/AM15/	RLA File :03/94/040/00099/AM15/	Lic.No/Date:0310785591 18.06.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.				

	Case No.:45/12/80-ALC2/2014	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
36	HQ File :01/80/050/00294/AM15/	RLA File :03/94/040/00960/AM14/	Lic.No/Date:0310785693 19.06.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.				

	Case No.:51/12/80-ALC2/2014	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
37	HQ File	RLA File	Lic.No/Date:0310785694	Defer

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:01/80/050/00300/AM15/	:03/94/040/01176/AM14/	19.06.2014	Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

Case No.:55/12/80-ALC2/2014	Party Name:MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
38 HQ File :01/80/050/00304/AM15/	RLA File :07/24/040/00091/AM15/	Lic.No/Date:0710105183 19.06.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

Case No.:52/12/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
39 HQ File :01/80/050/00301/AM15/	RLA File :03/95/040/00238/AM15/	Lic.No/Date:0310785908 24.06.2014	Defer Date:17.02.2015
Decision : The Committee noted that reply dated 05.11.2014 has been sent to DIT on 13.11.2014 and decided to await comments. Case is deferred to 17.02.2015.			

Case No.:46/12/80-ALC2/2014	Party Name:BOSCH LIMITED,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
40 HQ File :01/80/050/00295/AM15/	RLA File :07/24/040/00009/AM15/	Lic.No/Date:0710105378 25.06.2014	Defer Date:17.02.2015
Decision : The Committee noted that comments from DHI are awaited and decided to remind DHI. Case is deferred to 17.02.2015.			

Case No.:63/12/80-ALC2/2014	Party Name:VENTILLI VALVES INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
41 HQ File :01/80/050/00312/AM15/	RLA File :03/95/040/00112/AM15/	Lic.No/Date:0310786019 25.06.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

Case No.:58/12/80-ALC2/2014	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
42 HQ File :01/80/050/00307/AM15/	RLA File :31/83/040/00082/AM15/	Lic.No/Date:3110064489 27.06.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

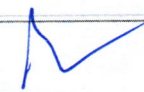

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43	Case No.:53/12/80-ALC2/2014	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00302/AM15/	RLA File :07/24/040/00089/AM15/	Lic.No/Date:0710105463 30.06.2014	
	Decision : The committee decided to ratify the norms based upon DIPP Note No. 12/1/2015-TSW/43 dated 06.01.2015, as under: 1. Net weight of 9240 Kgs. may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No 48 , 50 to 54, 88 & 92 to 96. 3. Quantities of import items at Sl. Nos. 50 to 54 may be allowed as 475.4 Mtrs., 96.3 Mtrs., 113.6 Mtrs. , 45.4 Mtrs. & 124.6 Mtrs. respectively inclusive of 2 % wastage. 4. Quantity of import item at Sl. No. 88 may be allowed as 140.8 Mtrs. inclusive of 2 % wastage. 5. Quantities of import items at Sl. Nos. 92 to 95 may be allowed as 218.3 Mtrs., 61.7 Mtrs., 33.7 Mtrs. & 149.9 Mtrs. respectively inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 96 may be allowed as 505 Kgs. as 1.05 Kgs./Kg. content in the export products. 7. Rest of the import items may be allowed on net to net basis with accountability clause. RA may take action accordingly.			

44	Case No.:8/12/80-ALC2/2014	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00257/AM15/	RLA File :08/24/040/00141/AM15/	Lic.No/Date:0810132579 03.07.2014	Defer Date:17.02.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 12.11.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

45	Case No.:10/12/80-ALC2/2014	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00259/AM15/	RLA File :08/24/040/00142/AM15/	Lic.No/Date:0810132592 04.07.2014	Defer Date:17.02.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 12.11.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

46	Case No.:22/12/80-ALC2/2014	Party Name:TAKRAF INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00271/AM15/	RLA File :04/24/040/00079/AM15/	Lic.No/Date:0410158938 07.07.2014	Defer Date:17.02.2015
	Decision : The Committee noted that comments from DHI are awaited and decided to remind the DHI. Case is deferred to 17.02.2015.			


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47	Case No.:47/12/80-ALC2/2014	Party Name:M.J.GROUP	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00296/AM15/	RLA File :10/24/040/00030/AM15/	Lic.No/Date:1010058582 07.07.2014	Defer Date:17.02.2015
	Decision : The Committee noted that reply dated 04.11.2014 has been sent to MSME on 14.11.2014. The committee also noted that reply given by firm is not proper and complete and decided to issue reminder to the firm to provide complete and proper reply. Case is deferred to 17.02.2015.			

48	Case No.:66/12/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00315/AM15/	RLA File :07/24/040/00109/AM15/	Lic.No/Date:0710105532 07.07.2014	Defer Date:17.02.2015
	Decision : The Committee noted that the firm has not replied to the reminder dated 13.11.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

49	Case No.:24/12/80-ALC2/2014	Party Name:GLOBE HI-FABS	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00273/AM15/	RLA File :05/23/040/00138/AM15/	Lic.No/Date:0510389452 08.07.2014	Defer Date:17.02.2015
	Decision : The Committee noted that MSME has given its comments vide Note No. 30(132)/2014-ME dated 08.12.2014 and decided to further deliberate upon these comments. Case is deferred to 17.02.2015.			

50	Case No.:29/12/80-ALC2/2014	Party Name:CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Closed
	HQ File :01/80/050/00278/AM15/	RLA File :05/23/040/00152/AM15/	Lic.No/Date:0510389470 08.07.2014	
	Decision : The Committee noted that the firm has intimated vide letter dated 27.11.2014 that they have surrendered the Advance Authorisation and the committee decided to close this case. RA may take action accordingly.			

51	Case No.:21/12/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00270/AM15/	RLA File :05/24/040/00118/AM15/	Lic.No/Date:0510389511 09.07.2014	
	Decision : The committee decided to ratify the norms based upon C & PC Note No. 46011/106/2009-PC-II dated 15.12.2014. Copy of the note to be sent to the firm and RA.			


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RA may take action accordingly.

52	Case No.: 30/12/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00279/AM15/	RLA File :08/24/040/00147/AM15/	Lic.No/Date:0810132647 09.07.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 12.11.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.				

53	Case No.: 6/12/80-ALC2/2014	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Closed
	HQ File :01/80/050/00255/AM15/	RLA File :04/24/040/00237/AM14/	Lic.No/Date:0410158960 10.07.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has intimated vide letter dated 24.12.2014 that they have surrendered the Advance Authorisation and the committee decided to close this case.				
RA may take action accordingly.				

54	Case No.: 7/12/80-ALC2/2014	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00256/AM15/	RLA File :04/24/040/00221/AM14/	Lic.No/Date:0410158959 10.07.2014	
Decision : The committee decided to ratify the norms based upon DHI Note No. 3 (74)/14-TSW(B)/254 dated 18.12.2014. Copy of the note to be sent to the firm and RA.				
RA may take action accordingly.				

55	Case No.: 19/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00268/AM15/	RLA File :05/24/040/00165/AM15/	Lic.No/Date:0510389660 11.07.2014	
Decision : The committee decided to ratify the norms based upon C & PC Note No. 46011/106/2009-PC-II dated 15.12.2014. Copy of the note to be sent to the firm and RA.				
RA may take action accordingly.				

56	Case No.: 40/12/80-ALC2/2014	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00289/AM15/	RLA File :31/83/040/00097/AM15/	Lic.No/Date:3110064547 11.07.2014	Defer Date:17.02.2015

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Decision : The Committee noted that the firm reply dated 10.12.2014 has been sent to MSME on 18.12.2014 and decided to await comments. Case is deferred to 17.02.2015.

57	Case No.: 54/12/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00303/AM15/	RLA File :07/24/040/00136/AM15/	Lic.No/Date: 0710105701 11.07.2014	
	Decision : The committee decided to ratify the norms based upon DIPP Note No. 12/1/2015-TSW/57 dated 06.01.2015, as under: 1. Net weight of 5000 Kgs. may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No 1, 4, 5, 6 to 9, 20 to 25, 27 & 29. 3. Quantities of import items at Sl. Nos. 1, 4 & 5 may be allowed as 1097 Kgs., 38.9 Kgs. & 869.9 Kgs. respectively as 1.05 Kgs./Kg. content in the export products. 4. Quantities of import items at Sl. Nos. 6, 7, 8 & 9 may be allowed as 171.4 Mtrs., 51 Mtrs., 71.4 Mtrs. & 12.3 Mtrs. respectively inclusive of 2 % wastage. 5. Quantities of import items at Sl. Nos. 20, 21, 22, 23, 24 & 25 may be allowed as 285.6 Kgs., 3.06 Kgs., 46.92 Kgs., 191.8 Kgs., 102 Kgs., & 61.6 Kgs. respectively 1.02 Kgs./Kg. content in the export products. 6. Quantities of import items at Sl. Nos. 27 & 29 may be allowed as 42.8 Mtrs. each inclusive of 2 % wastage. 7. Total quantities of import items at Sl. Nos. 61 to 65 put together may be allowed as 47 Kgs. 8. Rest of the import items may be allowed on net to net basis with accountability clause. RA may take action accordingly.			

58	Case No.: 5/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date: 0410158979 15.07.2014	Defer Date: 17.02.2015
	Decision : The Committee noted that the firm reply dated 17.12.2014 has been sent to DHI on 22.12.2014 and decided to await comments. Case is deferred to 17.02.2015.			

59	Case No.: 20/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00269/AM15/	RLA File :05/24/040/00167/AM15/	Lic.No/Date: 0510389733 16.07.2014	Defer Date: 17.02.2015
	Decision : The Committee noted that comments from C & PC are awaited and decided to remind C & PC. Case is deferred to 17.02.2015.			

60	Case No.: 14/12/80-ALC2/2014	Party Name: KOMATSU INDIA PRIVATE LTD	Meet No/Date: 21/80-ALC2/2014 06.01.2015	Status: Approved
				

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HQ File :01/80/050/00263/AM15/	RLA File :04/24/040/00105/AM15/	Lic.No/Date:0410159036 18.07.2014	
Decision : The committee decided to ratify the norms based upon DHI Note No. 3(124)/14-TSW (B)/227 dated 04.12.2014. Copy of the note to be sent to the firm and RA.			
RA may take action accordingly.			

Case No.:15/12/80-ALC2/2014	Party Name:DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
61 HQ File :01/80/050/00264/AM15/	RLA File :04/24/040/00093/AM15/	Lic.No/Date:0410159015 18.07.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm reply dated 17.12.2014 has been sent to DHI on 02.01.2015 and decided to await comments. Case is deferred to 17.02.2015.			

Case No.:64/12/80-ALC2/2014	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
62 HQ File :01/80/050/00313/AM15/	RLA File :31/82/040/00095/AM15/	Lic.No/Date:3110064592 23.07.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 13.11.2014 and decided to issue reminder to the firm. Case is deferred to 17.02.2015.			

Case No.:59/12/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
63 HQ File :01/80/050/00308/AM15/	RLA File :31/83/040/00089/AM15/	Lic.No/Date:3110064601 24.07.2014	Defer Date:17.02.2015
Decision : The Committee noted that the amendment sheet received from RA on 21.10.2014 has been sent to DHI on 18.12.2014 and decided to await comments. Case is deferred to 17.02.2015.			

Case No.:61/12/80-ALC2/2014	Party Name: WMI KONECRANES INDIA LTD	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
64 HQ File :01/80/050/00310/AM15/	RLA File :31/82/040/00090/AM15/	Lic.No/Date:3110064611 24.07.2014	Defer Date:17.02.2015
Decision : The Committee noted that the firm has not replied to the reminder dated 18.12.2014 and decided to issue final reminder to the firm. Case is deferred to 17.02.2015.			

Case No.:34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
65 HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:17.02.2015

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Decision : The firm's representative, Shri H.S. Walia, General Manager (Commercial) have attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. It is noticed by the committee that the firm has produced the said Essentiality Certificate dated 04.02.2014 issued by the Directorate General of Hydrocarbons.

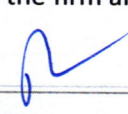
The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm.

Case is deferred to 17.02.2015.

66	Case No.:70/12/80-ALC2/2014	PartyName: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date:1110028052 31.07.2014	Defer Date:17.02.2015
Decision : The Committee noted that comments from DHI are awaited and decided to remind DHI. Case is deferred to 17.02.2015.				

67	Case No.:32/12/80-ALC2/2014	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00281/AM15/	RLA File :05/23/040/00177/AM15/	Lic.No/Date:0510390107 05.08.2014	Defer Date:17.02.2015
Decision : The Committee noted that comments from MSME are awaited and decided to remind MSME. Case is deferred to 17.02.2015.				

68	Case No.:37/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80- ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00286/AM15/	RLA File :05/24/040/00197/AM15/	Lic.No/Date:0510390116 05.08.2014	
Decision : The committee decided to ratify the norms based upon C & PC Note No. 46011/106/2009-PC-II dated 02.01.2015. Copy of the note to be sent to the firm and RA.				
RA may take action accordingly.				


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69	Case No.:2/12/80-ALC2/2014	Party Name: MUNJAL AUTO INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00251/AM15/	RLA File :34/21/040/00212/AM15/	Lic.No/Date:3410040442 12.08.2014	Defer Date:17.02.2015
	Decision : The Committee noted that RA Vadodara has not sent hard copy of the application inspite of reminder dated 07.10.2014 and decided to again remind the RA to forward hard copy of the application. Case is deferred to 17.02.2015.			

70	Case No.:3/12/80-ALC2/2014	Party Name: PENTAIR VALVES AND CONTROLS INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00252/AM15/	RLA File :34/21/040/00228/AM15/	Lic.No/Date:3410040444 14.08.2014	Defer Date:17.02.2015
	Decision : The Committee noted that RA Vadodara has not sent hard copy of the application inspite of reminder dated 07.10.2014 and decided to again remind the RA to forward hard copy of the application. Case is deferred to 17.02.2015.			

71	Case No.:2/21/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00478/AM15/	RLA File :07/24/040/00201/AM15/	Lic.No/Date:0710106627 03.09.2014	Defer Date:17.02.2015
	Decision : The Committee noted that hard copy of the application has not been received and decided to intimate RA Bangalore to forward hard copy of the application. Case is deferred to 17.02.2015.			

72	Case No.:2/18/80-ALC2/2014	Party Name: IN TRANS ENGINEERING LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00433/AM15/	RLA File :02/24/040/00113/AM15/	Lic.No/Date:0210204920 04.09.2014	Defer Date:17.02.2015
	Decision: The Committee decided to request the firm to provide information as per (Shri Nand Lal, SDO) DIPP Note No. 7/59/2014-TSW dated 09.12.2014. Copy of the note to be sent to the firm. Case is deferred to 17.02.2015.			

73	Case No.:1/18/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00432/AM15/	RLA File :02/24/040/00119/AM15/	Lic.No/Date:0210204921 05.09.2014	Defer Date:17.02.2015
	Decision: The Committee noted that application of the firm has been sent to MSME on 25.11.2014. As requested by TA, MSME, the committee decided to again send a copy of the application to MSME as the copy was incomplete. Case is deferred to 17.02.2015.			

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74	Case No.:3/18/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00434/AM15/	RLA File :02/24/040/00117/AM15/	Lic.No/Date:0210204923 05.09.2014	Defer Date:17.02.2015
Decision : The Committee noted that hard copy of the application has not been received and decided to request RA Calcutta to provide hard copy of the application. Case is deferred to 17.02.2015.				

75	Case No.:1/15/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Approved
	HQ File :01/80/050/00369/AM15/	RLA File :05/24/040/00287/AM15/	Lic.No/Date:0510391366 26.09.2014	
Decision: The committee decided to ratify the norms based upon C & PC Note No. 46011/106/2009-PC-II dated 02.01.2015. Copy of the note to be sent to the firm and RA. RA may take action accordingly.				

76	Case No.:1/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00477/AM15/	RLA File :05/23/040/00331/AM15/	Lic.No/Date:0510391810 29.10.2014	Defer Date:17.02.2015
Decision : The Committee noted that hard copy of the application has not been received and decided to request RA Calcutta to provide hard copy of the application. Case is deferred to 17.02.2015.				

77	Case No.:5/21/80-ALC2/2014	PartyName:METLONICS INDUSTRIES PVT.LTD.,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00481/AM15/	RLA File :22/24/040/00063/AM15/	Lic.No/Date:2210015121 11.11.2014	Defer Date:17.02.2015
Decision : The Committee noted that hard copy of the application has not been received and decided to request RA Chandigarh to provide hard copy of the application. Case is deferred to 17.02.2015.				

78	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:17.02.2015
Decision : The Committee noted that hard copy of the application has not been received and decided to request RA Bangalore to provide hard copy of the application. Case is deferred to 17.02.2015.				

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	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80-ALC2/2014 06.01.2015	Status: Deferred
79	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:17.02.2015
	Decision: The Committee noted that hard copy of the application is being sent to DHI. Case is deferred to 17.02.2015.			

S.No.515

Case No. A/R-70	M/s. Gastek	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.21/15	Engineering (P)	RLA, No.05/24/040/00346/AM07	0510188500
Date: 06.01.2015	Ltd., New Delhi	Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that the firm has submitted a reply dated 15.10.2014 which was received on 29.12.2014. The committee further noted that the firm has enclosed a copy of documentary evidence issued by Ferro Gilan Complex co. dated 17.03.2007. It was noticed that this very document was earlier submitted by the firm in support of the Advance Authorisation No. 0510196934 dated 28.12.2006, on the basis of which the norms were ratified in the Norms Committee Meeting held on 13.05.2014. It was also noticed that this very document does not indicate that the firm has supplied two nitrogen plans. As such the same cannot be made applicable to the Advance Authorisation under consideration. The committee decided to request the firm to submit documentary evidence in support of their claim for this Advance Authorisation.

Case is deferred to 17.02.2015.

S.No.516

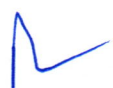
Case No. A/R-81	M/s. Hari	HQF.No.01/80/050/00233/AM13/DES.I	Lic. No. & date
Meeting No.21/15	Machines Ltd.,	RLA, No.23/24/040/00001/AM13	2310003202
Date: 06.01.2015	Sundergarh, Orissa	Request for fixation of norms	dt.10.07.2012

Decision: The Committee noted that a copy of the e-mail dated 18.11.2014 alongwith the drawings have been sent to DHI on 15.12.2014 and decided to await comments. Case is deferred to 17.02.2015.

S.No.517

Case No. A/R-147	M/s. Fenix	HQF.No.01/80/050/00135/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Process	RLA, No.31/83/040/00013/AM14	3110058143
Date: 06.01.2015	Technologies Pvt. Ltd., Pune	Request for revision of norms	dt.30.04.2013

Decision: The Committee noted that the reply sent to DIPP on 18.12.2014, is a repetition of earlier reply dated 07.10.2014, which is not complete and proper. The committee decided to issue reminder to the firm to provide complete and proper reply. Case is deferred to 17.02.2015.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.518

Case No. A/R-149	M/s. Pranita	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Engineering	RLA, No.07/24/040/00503/AM13	0710094700
Date: 06.01.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.08.04.2013

Decision: The Committee noted that the firm has not replied to the reminder dated 12.11.2014 issued directly by MSME to the firm and decided to issue final reminder to the firm.

Case is deferred to 17.02.2015.

S.No.519

Case No. A/R-152	M/s. Pranita	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.21/15	Engineering	RLA, No.07/24/040/00393/AM10	0710070031
Date: 06.01.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that the firm has not replied to the reminder dated 12.11.2014 issued directly by MSME to the firm and decided to issue final reminder to the firm.

Case is deferred to 17.02.2015.

S.No.520

Case No. A/R-41	M/s. Autotech	HQF.No.01/80/050/00068/AM12/DES.I	Lic. No. & date
Meeting No.21/15	Industries (India)	RLA, No.04/24/040/00001/AM12	0410123667
Date: 06.01.2015	Pvt. Ltd., Chennai	Request for fixation of norms	dt.29.04.2011

Decision: The Committee noted that comments are awaited from MSME and decided to remind MSME.

Case is deferred to 17.02.2015.

S.No.521

Case No. A/R-46	M/s. VEM	HQF.No.01/80/050/00047/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Technologies Pvt.	RLA, No.09/24/040/00491/AM13	0910054874
Date: 06.01.2015	Ltd., Hyderabad	Request for revision of norms	dt.31.01.2013

Decision: The committee decided to amend the norms based upon MSME Note No. 30(14)/13-ME dated 08.12.2014, for the purpose of regularisation. Copy of the note to be sent to the firm and RA.

RA may take action accordingly.

S.No.522

Case No. A/R-47	M/s. Pranita	HQF.No.01/80/162/00100/AM15/DES.I	Lic. No. & date
Meeting No.21/15	Engineering	RLA, No.07/24/040/00399/AM12	0710085276
Date: 06.01.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that the firm has not replied to the reminder dated 12.11.2014 issued directly by MSME to the firm and decided to issue final reminder to the firm.

Case is deferred to 17.02.2015.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.523

Case No. A/R-48	M/s. Pranita	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.21/15	Engineering	RLA, No.07/24/040/00187/AM09	0710059077
Date: 06.01.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that the firm has not replied to the reminder dated 12.11.2014 issued directly by MSME to the firm and decided to issue final reminder to the firm.

Case is deferred to 17.02.2015.

S.No.524

Case No. A/R-49	M/s. Plansee	HQF.No.01/80/050/00384/AM14/DES.I	Lic. No. & date
Meeting No.21/15	India High	RLA, No.07/24/040/00191/AM14	0710098974
Date: 06.01.2015	Performance Materials Pvt. Ltd.,	Request for revision/amendment of norms	dt.14.10.2013

Decision: The committee decided to amend the norms based upon DIPP Note No. 12/1/2015-TSW/49-A/R dated 06.01.2015, as under:

1. Description of export item may be amended as " Vacuum Evaporator Assembly for Deposition of Metal consisting of Molybdenum Evaporation Boat & Tungsten Metalizing Coil"
2. Quantity of import item at Sl. No. 1 may be allowed as 1.10 Kgs./Kg. content in the export item for the manufacture of Tungsten Metalizing Coil as per SION C-227.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.50 Kgs./Kg. content in the export item for the manufacture of Molybdenum Evaporation Boats.

RA may take action accordingly.

S.No.525

Case No. A/R-63	Reference	HQF.No.01/80/050/00512/AM14/DES.I	Lic. No. & date
Meeting No.21/15	received from	RLA, No.03/95/039/00704/AM14	0310762323
Date: 06.01.2015	Addl. DGFT, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	Request for amendment of norms as per amendment sheet No.2.	dt.18.12.2013

Decision: The committee decided to amend the norms based upon DIPP Note No. 12/1/2015-TSW/63-A/R dated 06.01.2015, as under:

1. Quantity of import item at Sl. No. 10 (Refractory material) may be reduced as 668 MT and the same may be allowed as 1.02 Kgs./Kg. content in the export items as claimed by them.
2. Quantity of import item at Sl. No. 12 (Refractory material as per amendment sheet No.2) may be allowed as 10764 Numbers(96.08 MT) on net to net basis with accountability clause

RA may take action accordingly.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

22
S.No.526

Case No. A/R-64	M/s. Larsen &	HQF.No.01/80/162/00273/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Toubro Ltd.,	RLA, No.03/95/039/00002/AM11	0310583894
Date: 06.01.2015	Mumbai	Request for amendment of norms.	dt.16.07.2010

Decision: The Committee noted that reply dated 25.11.2014 has been sent to DHI on 30.12.2014 and decided to await comments.

Case is deferred to 17.02.2015.

S.No.527

Case No. A/R-89	M/s. Motherson	HQF.No.01/80/050/00541/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Sumi System Ltd.,	RLA, No.05/24/040/00407/AM14	0510377258
Date: 06.01.2015		Request for revision/amendment of norms.	dt.27.01.2014

Decision: The committee noted that C & PC have directly issued a deficiency letter dated 29.10.2014 to the firm and DGFT has also sent letter dated 03.11.2014, alongwith the deficiency letter, to the firm and decided to issue reminder to the firm.

Case is deferred to 17.02.2015.

S.No.528

Case No. A/R-100	M/s. Bharat	HQF.No.01/80/050/00073/AM03/DES.I	Lic. No. & date
Meeting No.21/15	Heavy Plate &	RLA, No.26/80/040/00042/AM02	2610001898
Date: 06.01.2015	Vessels Ltd.,	Request for revision/amendment of norms.	dt.28.03.2002
	Visakhapatnam		

Decision : The Committee noted that the firm vide its e-mail dated 06.01.2015 have intimated that they have paid the applicable customs duty alongwith the interest and they are not going to attend the personal hearing.

RA may take action accordingly.

S.No.529

Case No. A/R-102	M/s. L&T-MHPS	HQF.No.01/80/050/00832/AM11/DES.I	Lic. No. & date
Meeting No.21/15	Boilers Pvt. Ltd.,	RLA, No.03/95/040/00765/AM11	0310609444
Date: 06.01.2015		Request for revision of norms.	dt.05.01.2011

Decision: The Committee noted that the request of the firm has been sent to DHI on 13.11.2014 and decided to await comments.

Case is deferred to 17.02.2015.

S.No.530

Case No. A/R-104	M/s. ISGEC Heavy	HQF.No.01/80/050/00481/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Engineering Ltd.,	RLA, No.05/23/040/00366/AM14	0510373260
Date: 06.01.2015	Yamunanagar	Request for revision of norms.	dt.11.12.2013

Decision: The Committee noted that the firm has not replied to the deficiency letter dated 18.12.2014 and decided to issue reminder to the firm.

Case is deferred to 17.02.2015.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.531

Case No. A/R-125	M/s. Boysen	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No.21/15	India Ltd., Noida	RLA, No.05/23/040/00186/AM12	05100299447
Date: 06.01.2015		Request for amendment / revision of norms.	dt.11.08.2011

Decision: The Committee noted that the request of the firm has been sent to MSME on 22.12.2014 and decided to await comments.

Case is deferred to 17.02.2015.

S.No.532

Case No. A/R-126	M/s. Dynamatic	HQF.No.01/80/050/01277/AM07/DES.I	Lic. No. & date
Meeting No.21/15	Technologies Ltd.,	RLA, No.07/24/040/00599/AM07	0710049901
Date: 06.01.2015	(Formerly M/s. JKM DAE RIM Automotives Ltd., Bangalroe	Request for fixation of norms.	dt.01.02.2007

Decision: The committee noted that the firms request dated 16.05.2014 and 25.07.2014 have been sent to DHI on 22.12.2014 and decided to await comments.

Case is deferred to 17.02.2015.

S.No.533

Case No. A/R-127	M/s. Bharat	HQF.No.01/80/050/00394/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Heavy Electricals	RLA, No.61/24/040/00045/AM14	6110001074
Date: 06.01.2015	Ltd., Haridwar	Request for revision of norms.	dt.22.10.2013

Decision: The Committee decided to amend the norms on the basis of DHI Note No. 3 (15)/2013-TSW(B) dated 02.01.2015, for the purpose of regularisation. Copy of the note to be sent to the firm and RA.

RA may take action accordingly.

S.No.534

Case No. A/R-128	M/s. Bharat	HQF.No.01/80/050/00500/AM13/DES.I	Lic. No. & date
Meeting No.21/15	Heavy Electricals	RLA, No.61/24/040/00050/AM13	6110000908
Date: 06.01.2015	Ltd., Haridwar	Request for revision of norms.	dt.09.01.2013

Decision: The Committee noted that the request of the firm has been sent to DHI on 22.12.2014 and decided to await comments.

Case is deferred to 17.02.2015.


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

24
S.No.535

Case No. A/R-129	M/s. ISGEC	HQF.No.01/80/050/00065/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Heavy	RLA, No.05/23/040/00534/AM13	0510350891
Date: 06.01.2015	Engineering Ltd., Yamunanagar	Request for amendment of export item No. 1 of norms.	dt.08.04.2013

Decision: The Committee decided to amend the norms based upon the DIPP Note No. 12/1/2015-TSW/129-A/R dated 06.01.2015, as under:

Description of export item at Sl. No. 1 may be amended from " SASOL LTFT REACTOR TAG No. 130-VR-105) (To be supplied in 36 parts)" to "SASOL LTFT REACTOR TAG No. 130-VR-105) (To be supplied in 40 parts)" .

RA may take action accordingly.

S.No.536

Case No. A/R-130	M/s. ISGEC	HQF.No.01/80/050/00576/AM14/DES.I	Lic. No. & date
Meeting No.21/15	Heavy	RLA, No.05/23/040/00476/AM14	0510379678
Date: 06.01.2015	Engineering Ltd., Yamunanagar	Request for increased quantity of import item No. 1 of norms.	dt.18.02.2014

Decision: The Committee decided to request the firm to provide information as per the DIPP Note No. 12/1/2015-TSW/130-A/R dated 06.01.2015, as under:

It is seen that the import item at Sl. No. 1 includes "Straight tubes" & "U bend tubes". As "U" bend tubes are being imported and not fabricated form straight tubes, you may clarify as to why the wastage would be more in case of "U" bend tubes, supported by the wastage details at each stage of manufacture.

Case is deferred to 17.02.2015.

S.No.537

Case No. A/R-131	M/s. Boom	HQF.No.01/85/050/00097/AM12/DES.I	Lic. No. & date
Meeting No.21/15	Systems Pvt. Ltd.,	RLA, No.05/23/040/00156/AM12	0510297632
Date: 06.01.2015	Faridabad	Request for fixation of norms.	dt.26.07.2011

Decision: The Committee noted that the request of the firm has been sent to DHI on 22.12.2014 and decided to await comments.

Case is deferred to 17.02.2015.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 28
dt 06-01-2015

Department of HI

Udyog Bhavan, New Delhi

File No3(62) /2013 TSW (B)

Date /12/2014

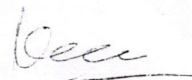
Sub- Ratification of AA no- 3410037482 Dt-25/7/2013 M/S Anupam-MHI.

Export product :Material handling rail mounted Quay Crane. Weight 2430MT.

Inputs

S.No of AA	Item	recommendations
1	Steel plate, word "Relevant" to be prefixed	1.05kg/kg contained in the export product as per C 1647
2	MS shaped steel, word "Relevant" to be prefixed	Relevant 1.02kg/kg contained in the export product as per C 1647
3 to154 except 70,71,84,91,109	Components	Under GN-4 with nil wastage and accountability clause.
70,71,84,91,109,		deleted as not covered under exim policy.

This has the approval of JS(VS)



(K.K.Tiwari)

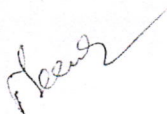
Industrial Adviser

Dy DGFT, DES-I

264


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11





26
H. no. 6
C-115

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310753783 dt 15-10-13 & AA no 0310753791 dt 15-10-13

DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. These are two applications & information has been sought earlier also. The firm has replied vide their letter of dated 21-11-14. The reply is incomplete in following manner & the firm may be advised to submit information/clarification for the same.

For AS bar.(Item no 120- qty- 60 MT

1. The firm has submitted the calculation. But dimensions has not been suitably correlated or highlighted. The difference between blank dimensions design & method is also not available.
2. The Z dimensions for item no 1 is 34 mm while for item no 29 it is 85 mm. The reason for such high difference may be given. The allowance required may also be supported by documentary evidence.
3. The wastage of item no 1 is 415%, item no 24 is 803 while item no 39 is 290%. There is wide variation of wastage. The reason for the same.

For AS rod(Item no 121- qty-16.5 MT.

The Calculation is not correlated to the drawing. The calculation is not at all clear. The firm has given calculation of one item. The wastage claimed is 900%. The main reason being they have taken Raw material of dimension 26 mm dia & length 49 mm against finished product dia of 10 mm and length 33 mm. The firm to submit calculation of technical justified dimensions.

The firm to submit justification of import item no 151 & 152. The justification given is not clear.

In view of above, we ask DGFT to get the above information for both the AAs as the requests are same for both

The above issues with the approval of IA(KKT).

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

B.C.Nayak
Development Officer
26-12-14

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(104)/10-TSW(B)

WC. SMO 12
27.06.2014

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110061766 dt 27-12-13

Ref- DGFT ID No. 01/80/050/00015/AM15/DES-I/1288 Dated 17.11.2014.

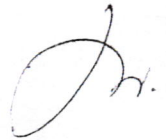
DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. Based on the information, this office recommends the following.

Export- Steam Drums- 6 numbers

Import

1. Itemno1- CS Plate- Taking clue from C-1742, this office recommends import of 1.05 kg/kg content in export product.
2. Item no 3 &3- These are components. This Office recommends import under GN-4 with accountability.

The above issues with the approval of IA(KKT).



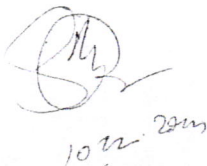
B.C. Nayak
Development Officer
09-12-14

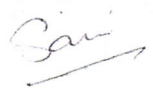
(236)

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(51)/14-TSW(B)

dated


10.12.2014




PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Wc

Sl. No. 45
Dt 25-11-14
JF 6-1-2015

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 15th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Applications from M/s. Poly Medicure Ltd. for the import of raw material against the export of Burette Set & Burette Set Assembly. (Advance Authorization No. 0510389733 dated 16.07.2014 & Adv.Auth.No.0510378497 dated 06.02.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/000269/AM15/DES-I/771 dated 25.08.2014 & U.O.No.01/80/50/00288/AM15/DES-I/780 dated 25.08.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Yankaur Suction Set	1 No.
Raw-material recommended to be Imported	Quantity
1. Relevant Yankaur Handle (Unpacked & Unsterlized, Standard / Crown Tip)	Net + 2% wastage
2. Raw Materials for 1 kg Components / Parts made of PVC Compound	
(i) PVC Resin	0.704 kg
(ii) Dioctyl Phthalate (DOP) / Hexamoll Dinch	0.330 kg
(iii) Dioctyl Adipate (DOA)	0.0165 kg
(iv) Calcium Zinc Stabilizer	0.0110 kg
(v) Calcium Stearate	0.0055 kg
3. Medical Kraft Paper (Medical Grade GSM 100 $\pm$ 40%)	As per packing policy
4. Polyester Poly laminate Film / Soft Blister Film	As per packing policy

This issues with the approval of competent authority.

DES-I/735
15/12

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

N

(Dharam Vir)
Section Officer
Tele:- 2338 2575

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W C SP No. 16
dt 06-01-2015

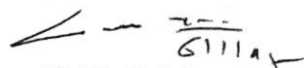
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/01/2015 - Case No. 3/26/80 (M/s Alpine Coils LLP) (Advance Authorization No. 0410155295 dated 17.02.2014)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 12.
2. Taking clue from SION C-1175, quantities of import items at Sl. No. 1 to 12 may be allowed as 1.01 Kgs./Kg. content in the export products.
1. Quantities of import items at Sl. No. 13 to 25 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/1/2015-TSW/16 dated 06/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W 2
Sl. no. 2230
61-15

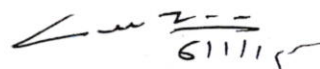
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 06/01/2015 - Case No. 30/3/80 (M/s Vijay Tank & Vessels Limited)
(Advance Authorization No. 3410039435 dated 06.03.2014)**

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 14 & 20 to 27.
2. Quantities of import items at Sl. No. 1 to 8 may be allowed as 1.05 Kgs./Kg. content in the export products.
3. Quantities of import items at Sl. No. 9 to 12 may be allowed on net to net basis as claimed by the firm.
4. Quantities of import items at Sl. No. 13 & 14 may be allowed as 1.05 Kgs./Kg. content in the export products.
5. Quantities of import items at Sl. No. 15 to 19 may be allowed as applied for i.e. 3.52 MT, 11.8 MT, 6.102 MT, 7.2 MT & 7.2 MT respectively.
6. Quantities of import items at Sl. No. 20, 22 to 25 & 27 may be allowed as 1.05 Kgs./Kg. content in the export products.
7. Quantity of import item at Sl. No. 21 may be allowed as 1.013 Kgs./Kg. content in the export products as claimed by the firm.
8. Quantity of import item at Sl. No. 26 may be allowed as 1.028 Kgs./Kg. content in the export products as claimed by the firm.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/1/2015-TSW/22 dated 06/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shastri Bhawan, New Delhi-110 001
Dated, the 23rd December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Stericate Gutstrings Pvt. Ltd. for the import of raw material against the export of various types of Sterile Absorbable / Nonabsorbable Sutures USP/EP. (Advance Authorization No. 0510381109 dated 06.03.2014).

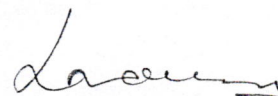
The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00068/AM15/DES-I/726 dated 25.08.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

- (i) 1% wastage (Net + 1% wastage) may be considered on the net content of relevant Braided coated Synthetic twine (thread) made of Polyglycolic acid or PGA + PLA / Monofilament Polypropylene thread / Braided Polyester Twine (Thread) / Catgut Twine (Thread) / Braided Silk twine (thread) / Monofilament Polyamide thread as contained in the export product i.e. Sterile Absorbable / Non Absorbable Surgical Sutures USP / EP.
- (ii) The Stainless Steel Surgical Needle wire Grade AISI 420 (Dia 0.76 mm to 1.25 mm) may be allowed as 1.25 kg / kg of Atraumatic Suture Needles contained in the export product i.e. Sterile Absorbable / Non Absorbable Surgical Sutures USP / EP.
- (iii) The relevant Packing Materials i.e. Sterilization Paper for outer Pouch, Triple Kraft Paper, Aluminium Foil (Laminated) and Polyester Film for Outer Pouch may be allowed as per general Packing Policy.

This issues with the approval of competent authority.

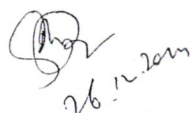


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



(Dharam Vir)
Section Officer
Tele:- 2338 2575

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011



26.12.2014



WC

Sl. No. 432
#67-15

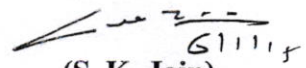
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/01/2015 Case No. 53/12/80 (M/s Sartorius Stedim India Pvt. Limited) (Advance Authorization No. 0710105463 dated 30.06.2014)

Advance Authorisation may be ratified as under:

1. Net weight of 9240 Kgs. may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No 48 , 50 to 54, 88 & 92 to 96.
3. Quantities of import items at Sl. Nos. 50 to 54 may be allowed as 475.4 Mtrs., 96.3 Mtrs., 113.6 Mtrs. , 45.4 Mtrs. & 124.6 Mtrs. respectively inclusive of 2 % wastage.
4. Quantity of import item at Sl. No. 88 may be allowed as 140.8 Mtrs. inclusive of 2 % wastage.
5. Quantities of import items at Sl. Nos. 92 to 95 may be allowed as 218.3 Mtrs., 61.7 Mtrs., 33.7 Mtrs. & 149.9 Mtrs. respectively inclusive of 2 % wastage.
6. Quantity of import item at Sl. No. 96 may be allowed as 505 Kgs. as 1.05 Kgs./Kg. content in the export products.
7. Rest of the import items may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/1/2015-TSW/43 dated 06/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W.C. 1/12

Se. No. 49
dt 25-11-14
dt 06-01-2015
33

OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES

MECHANICAL DIVISION

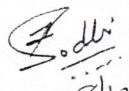
30(132)/2014-ME

Subject: Ratification of norms in terms of para 4.7 of HBP (Vol) advance License
No 0510389452 dated 08.07.14 in respect of M/s Globe Hi Fabs.

As per the details provided by unit, norms may be fixed as follows:-

- Import of all items except Sno 32, 33 and 54 may be allowed as applied on net to net basis with nil wastage and accountability clause.
- Import of S.no 32, 33 and 54 may be allowed as 18 nos., 6 nos. and 4 foot respectively with nil wastage and accountability clause.

This issue with the approval of Director (ME) for taking a view by NC.


8/12
(K.S. Sodhi)
AD (ME)

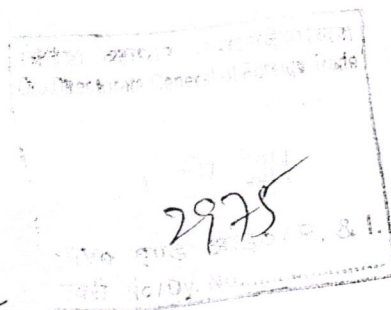
22/8/14
13/12

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(132)/2014-ME dated 08.12.2014


S. Muthukumar
Manager


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

To,
Shri Parveen Sharma,
DDG Norms Committee-I
ROOM No. 302, DGFT
Udyog Bhawan, New Delhi



27/11/2014

Sl. No. 50
#2511-14X
#6-9-2015

Sub- Ratification of the norms in respect of Advance license no-0510389470 dated 02.07.2014 obtained under para 4.7 of HBP (Vol-I)

Ref: - 01/80/050/00278/AM15/DES-I/555

Dear Sir,

This has reference to your letter dated 12/11/2014 on the above subject matter, In this regard we would like to clarify that we are not utilising the above mentioned license and have surrendered the same to the DGFT CLA New Delhi. Therefore ratification of norms is not required. Please find enclosed the copy of letter submitted to the DGFT CLA for surrender of license No. 0510389470.

Please find above in order and close our file at the earliest.

Thanking you,

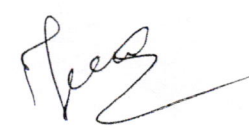
Yours faithfully,

For Camfil Air Filtration India Pvt. Ltd.

 For CAMFIL AIR FILTRATION INDIA PVT. LTD.
AUTHORISED SIGNATORY

Authorised Signatory

28/11
FTDO
DEST
28.11.2014



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Camfil Farr Air Filtration India Pvt. Ltd.

62, Industrial Development Colony, Mehrauli Rd., Gurgaon - 122 001, Haryana (India)

Tel: +91-124-4874100 Fax: +91-124-4082405

E-mails: info.india@camfilfarr.com; pksv.sagar@camfilfarr.com

Website: www.camfilfarr.in



35
The Jt. Director General of Foreign Trade,
CLA, IP Bhawan,
IP Estate
New Delhi

22.09.2014

Sub: - Surrender of Advance License No. 0510389470 dated 08.07.2014

00152
Ref: - File No.05/23/040/00161/AM 15

05/23/040/00152/AM15

Dear Sir,

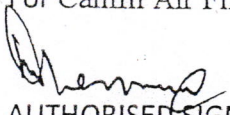
With reference to the above, we would like to state as under for your kind consideration:-

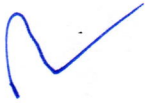
We have availed an advance license No. 0510389470 dated 08.07.2014 from DGFT CLA, New Delhi with Fob Value Rs. 2,82,38,750 and CIF value Rs. 1,35,73,560 for our factory located at Gurgaon, Haryana.

As we do not propose to utilize the above license, we wish to surrender the same. Therefore we request you to please cancel this license and issue us the cancellation letter. Please find enclosed herewith the Original advance license for cancellation.

Please find the above in order and kindly issue us the cancellation letter of the license at the earliest.

Thanking you,
Yours faithfully,
For Camfil Air Filtration India Pvt. Ltd.


AUTHORISED SIGNATORY


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Camfil Farr Air Filtration India Pvt. Ltd.

62, Industrial Development Colony, Mehrauli Rd., Gurgaon - 122 001, Haryana (India)

Tel : +91-124-4874100 Fax : +91-124-4082405

E-mails : Info.India@camfilfarr.com; pksv.sagar@camfilfarr.com

Website : www.camfilfarr.in


camfil
F FARR

ISC

8. no. 56
25 1174 x
26-1-2015

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 15th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Poly Medicure Ltd. for the import of raw material against the export of I.V. Cannula. (Advance Authorization No. 0510389511 dated 09.07.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/000270/AM15/DES-I/783 dated 25.08.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported		Quantity
I.V. CANNULA		1 No.
Raw-material recommended to be Imported		Quantity
1. Relevant Wing Housing		Net + 2% Wastage
2. Relevant Needle Hub		Net + 2% Wastage
3. Relevant Flash Back Chamber		Net + 2% Wastage
4. Relevant Needle Cover		Net + 2% Wastage
5. Relevant Port Cap		Net + 2% Wastage
6. Relevant Luer Lock		Net + 2% Wastage
7. Relevant Silicone Tube		Net + 2% Wastage
8. Relevant Slip Ring		Net + 2% Wastage
9. Relevant Stainless Steel Cannula		Net + 2% Wastage
10. Relevant Catheter		Net + 2% Wastage
11. Medical Kraft Paper (Medical Grade 100 GSM $\pm$ 40%)		As per Packing Policy
12. Soft Blister Film / Polyester Poly laminate Film / PVC Film		-do-

This issues with the approval of competent authority.

25/12/2014
15/12

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

15.12.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Dharam Vir)
Section Officer
Tele:- 2338 2575



DAEWON INDIA AUTOPARTS PVT. LTD.

Regd. Office : Survey No. 477 & 489, No. 99, Pappambakkam Village, Thiruvallur Taluk & District, Tamil Nadu - 602 025, INDIA.

Phone & Fax : +91-44-3767 0710 Fax : 91-44-37670 777 E-mail : india@dwku.com

CIN : U35900TN2007PTC064288, TIN No : 33521722574, CST No.981112, PAN No : AACCD6823B

Excise Regn. No. : AACCD6823BXM001, Service Tax Regn. No. : AACCD6823BST001



Sl. No. 52

At 06-01-2015

37

Shri. Priya Rnajan

24.12.14

Foreign Trade Development Officer,
office of the Director General of Foreign Trade,
DES 1 Section, Room No. 404, 4th Floor,
Udyog Bhavan
New Delhi - 110011

Sir

Sub: Ratification of Norms - Reg
Ref: 0410158960 dated 10.07.14

We have obtained the above referred Advance Authorisation under Duty Exemption Scheme.
However, we could not utilise the same as the goods were cleared on payment of duty.

Therefore, we had surrendered the same to the Regional Authority in Chennai. However, we have received a communication in F. No. 01/80/050/00255/AM/DES 1/1786 from your good office calling for documents and information.

In view of this we request you to kindly close the issue without taking up with the Norms Committee and oblige.

Thanking You,

Yours Truly,

For DAEWON INDIA AUTOPARTS PVT. LTD.

Authorised Signatory

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

31.12.14

Menz

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Daewon Automotives India for
ratification of norms of AA no 0410158959 dt 10-07-14

DES-I, DGFT may kindly refer to the above mentioned licence
of M/s Daewon Automotives India . Based on information, this
Office recommends the following.

Export

Coil spring. Quantity 150,000 numbers. Each weight is 1.4 kg
may be incorporated in AA.

Import

Spring round bar, dia 10.7, length 2095 mm. weight comes to
1.4 kg same as export weight. So we may recommend import
as applied for with out any wastage.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
18-12-14

DGFT (FTDO , DES- I

Deptt. of HI, UO No 3(74)/14-TSW(B) (254) dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shastri Bhawan, New Delhi-110 001
Dated, the 15th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Poly Medicure Ltd. for the import of raw material against the export of Non Pyrogenic Sterile Intravenous Infusion Sets with I.V. Flow Regulator. (Advance Authorization No. 0510389660 dated 11.07.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00268/AM15/DES-I/777 dated 25.08.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets with I.V. Flow Regulator	1 No.
Raw-material recommended to be Imported	Quantity
1. Relevant Air Vent Spi re with cover	Net + 2% Wastage
2. Relevant Needle (Stainless Steel)	Net + 2% Wastage
3. Relevant Y-Site	Net + 2% Wastage
4. Relevant C – Clamp	Net + 2% Wastage
5. Relevant Button Filter	Net + 2% Wastage
6. Relevant Paper Filter	Net + 2% Wastage
7. Relevant Latex Bulb	Net + 2% Wastage
8. Relevant I.V. Flow Regulator	Net + 2% Wastage
9. Relevant Luer Lock	Net + 2% Wastage
10. Raw Materials for 1 kg Components / Parts made of PVC Compound	
(i) PVC Resin .	0.7040 kg
(ii) Dioctyl Phthalate (DOP) / Hexamoll Dinch	0.3300 kg
(iii) Dioctyl Adipate (DOA) / Plastomoll DOA	0.0165 kg
(iv) Calcium Zinc Stabilizer	0.0110 kg
(v) Calcium Stearate	0.0055 kg
11. Medical Kraft Paper (100 GSM $\pm$ 40%)	As per Packing Policy
12. Soft Polyester Film / Polyester Poly laminate Film	-do-

This issues with the approval of competent authority.

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

N

Dharam Vir

(Dharam Vir)
Section Officer
Tele:- 2338 2575

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We

40
Sl. No. 57
26-1-15

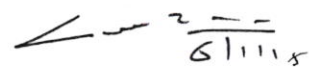
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/01/2015 Case No. 54/12/80 (M/s Sartorius Stedim India Pvt. Limited) (Advance Authorization No. 0710105701 dated 11.07.2014)

Advance Authorisation may be ratified as under:

1. Net weight of 5000 Kgs. may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No 1, 4, 5, 6 to 9, 20 to 25, 27 & 29.
3. Quantities of import items at Sl. Nos. 1, 4 & 5 may be allowed as 1097 Kgs., 38.9 Kgs. & 869.9 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.
4. Quantities of import items at Sl. Nos. 6, 7, 8 & 9 may be allowed as 171.4 Mtrs., 51 Mtrs., 71.4 Mtrs. & 12.3 Mtrs. respectively inclusive of 2 % wastage.
5. Quantities of import items at Sl. Nos. 20, 21, 22, 23, 24 & 25 may be allowed as 285.6 Kgs., 3.06 Kgs., 46.92 Kgs., 191.8 Kgs., 102 Kgs., & 61.6 Kgs. respectively 1.02 Kgs./Kg. content in the export products.
6. Quantities of import items at Sl. Nos. 27 & 29 may be allowed as 42.8 Mtrs. each inclusive of 2 % wastage.
7. Total quantities of import items at Sl. Nos. 61 to 65 put together may be allowed as 47 Kgs.
8. Rest of the import items may be allowed on net to net basis with accountability clause.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/1/2015-TSW/57 dated 06/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WZ
St. No. 41/60
dt 25-11-14
dt 6-1-2015

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Komatsu India for ratification of norms of AA no 0420159036 dt 18-07-14.

Ref- DGFT ID No. 01/80/050/00263/AM15/DES-I/1283 Dated 14.11.2014.

DES-I, DGFT may kindly refer to above mentioned licence of M/S Komatsu India. The firm's reply of dated 30-10-14 has been examined. Based on the information submitted, this Office recommends the following.

Export

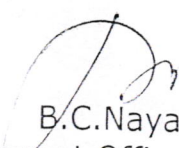
Komatsu Dump Truck-11 Numbers

Import

Total number of items-56. The description of item no 47 may be amended to "Oil Filter".

NC may consider ratification under GN-4.

The above issues with the approval of Industrial Advisor (KKT).


B.C. Nayak
Development Officer
04-12-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(124)/14-TSW(B) 227 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


4-1-2015

B-S

We

U.S. No. 68
25/11/14
06-01-2015

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 15th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Poly Medicure Ltd. for the import of raw material against the export of Non Pyrogenic Sterile Intravenous Infusion Sets with Three way stop cock. (Advance Authorization No. 0510390116 dated 05.08.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00286/AM15/DES-I/774 dated 25.08.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets with Three way stop cock	1 No.
Raw-material recommended to be Imported	Quantity
1. Relevant Spine with cover	Net + 2% Wastage
2. Relevant Needle (Stainless Steel)	Net + 2% Wastage
3. Relevant Roller Body	Net + 2% Wastage
4. Relevant Roller Wheel	Net + 2% Wastage
5. Relevant Purge Filter	Net + 2% Wastage
6. Relevant Button Filter	Net + 2% Wastage
7. Relevant Paper Filter	Net + 2% Wastage
8. Relevant Luer Lock	Net + 2% Wastage
9. Relevant Latex Bulb	Net + 2% Wastage
10. Relevant Poly Carbonate Resins / Granules	1.05 kg/kg content in the export product
11. Relevant HDPE / LDPE Resin / Granules	- do -
12. Raw Materials for 1 kg Components / Parts made of PVC Compound	
(i) PVC Resins	0.7040 kg
(ii) Dioctyl Phthalate (DOP) / Hexamoll Dinch	0.3300 kg
(iii) Dioctyl Adipate (DOA) / Plastomoll DOA	0.0165 kg
(iv) Calcium Zinc Stabilizer	0.0110 kg
(v) Calcium Stearate	0.0055 kg
13. Medical Kraft Paper (100 GSM $\pm$ 40%)	As per Packing Policy
14. Soft Blister Film / Polyester Poly laminate Film	-do-

This issues with the approval of competent authority.

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

A ✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Dharam Vir
Section Officer
Tele:- 2338 2575

BY SPEED POST,

Dt.12.11.2014

Ministry of Commerce and Industry Department of Commerce,
Directorate General of Foreign Trade,
Udyog Bhavan, New Delhi.

(DES-I SECTION)

Kind Attention : Mr.Parveen Sharma
Dy.DGFT**FILE NO. 01/08/050/0252/AM-15/DES.I**

SUB: Ratification of Norms of Advance Authorization No.3410040444 dt.14.08.2014.

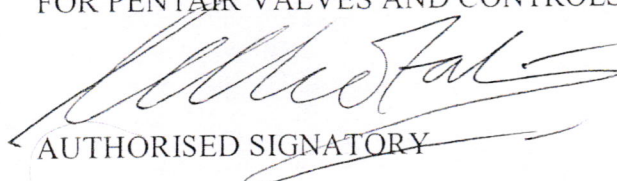
Dear Sir,

We are in receipt of your letter dt.07.10.2014 and noted the contents therein.

Please note that said authorization was issued under GN-4.

Hope above information is in line with your requirement.

Thanking You,

Yours faithfully,
FOR PENTAIR VALVES AND CONTROLS INDIA PVT LTD
AUTHORISED SIGNATORY
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/E

Sl. No. 72471
dt 25-11-14
dt 06-01-2015

F. No. 7/59/2014-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject: Advance Authorization No.0210204920 dated 04-09-2014 for export of Kit Receiver – M/s In Trans Engineering Ltd. Kolkata

Reference :- DGFT U.O. No.01/80/50/433/AM-15/DES-1 Dated 20-11-2014

DGFT may please refer to their above mentioned UO and in this connection, firm may be requested to submit the following :-

- i) The material of the Gasket proposed to be imported for each export item, i.e., Kit Receiver.
- ii) Complete calculation for requirement of Import items separately for both the export items indicating net content of import items in export product and wastage, if any, duly certified by Chartered Engineer.

N Lal

(NAND LAL)
Sr. Development Officer
09-12-2014

1288/790
2013/12

✓ Shri S. Muthukumar, FTDO, DES-I, DGFT

No. 7/59/14-TSW dt. 11/12/14

N

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shastri Bhawan, New Delhi-110 001

Dated, the ~~December, 2014~~

2nd January, 2015

OFFICE MEMORANDUM

Subject : Advance Authorisation Applications from M/s. Poly Medicure Ltd. for the import of raw material against the export of Plastic made ups of Medical Grade PVC Compound. (Advance Authorization No. 0510390116 dated 05.08.2014 & Adv.Auth.No.0510391366 dated 12.03.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00286/AM15/DES-I/1257 dated 12.11.2014 & U.O.No.01/80/50/00369/AM15/DES-I/1323 dated 21.11.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

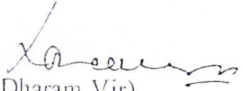
05/01/2015
2/1/2015

Item to be Exported	Quantity
Plastics made ups of Medical Grade PVC Compound (Such as Extension Tube, Suction Catheter, Oxygen Catheter, Nasal Oxygen Catheter, Nelaton Catheter, Female Catheter, Rectal Catheter, Ryles Tube, Levins Tube, Stomach Tube, Infant Feeding Tube, Umbilical Catheter, Redon Drainage Tube, Abdominal Drainage Catheter and various other Catheters)	1 kg
Raw-material recommended to be Imported for 1kg Part/Component made of PVC Compound (Medical Grade)	Quantity
1. PVC Resin	0.7360 kg
2. Di Octyl Phthalate (DOP) Hexamoll Dinch	0.3450 kg
3. Di Octyl Adipate (DOA)	0.01725 kg
4. Calcium Zinc Stabilizer	0.01150 kg
5. Calcium Stearate	0.00575 kg
6. Medical Kraft Paper (GSM 100 $\pm$ 30%)	As per Packing Policy
7. Polyester Poly laminate Film	As per Packing Policy

This issues with the approval of competent authority.

Shri. S. Muthukumar,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(Dharam Vir)
Section Officer
Tele:- 2338 2575
05/01/2015

f.No. 75
06/01/2015
46

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the ~~December, 2014~~
2nd January, 2015

OFFICE MEMORANDUM

Subject : Advance Authorisation Applications from M/s. Poly Medicure Ltd. for the import of raw material against the export of Plastic made ups of Medical Grade PVC Compound. (Advance Authorization No. 0510390116 dated 05.08.2014 & Adv.Auth.No.0510391366 dated 12.03.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00286/AM15/DES-I/1257 dated 12.11.2014 & U.O.No.01/80/50/00369/AM15/DES-I/1323 dated 21.11.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

757/2014
2/1/2015

Item to be Exported	Quantity
Plastics made ups of Medical Grade PVC Compound (Such as Extension Tube, Suction Catheter, Oxygen Catheter, Nasal Oxygen Catheter, Nelaton Catheter, Female Catheter, Rectal Catheter, Ryles Tube, Levins Tube, Stomach Tube, Infant Feeding Tube, Umbilical Catheter, Redon Drainage Tube, Abdominal Drainage Catheter and various other Catheters)	1 kg
Raw-material recommended to be Imported for 1kg Part/Component made of PVC Compound (Medical Grade)	Quantity
1. PVC Resin	0.7360 kg
2. Di Octyl Phthalate (DOP) / Hexamoll Dinch	0.3450 kg
3. Di Octyl Adipate (DOA)	0.01725 kg
4. Calcium Zinc Stabilizer	0.01150 kg
5. Calcium Stearate	0.00575 kg
6. Medical Kraft Paper (GSM 100 $\pm$ 30%)	As per Packing Policy
7. Polyester Poly laminate Film	As per Packing Policy

This issues with the approval of competent authority.

✓
Shri. S. Muthukumar,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Dharam Vir)
Section Officer
Tele:- 2338 2575

01/01/2015

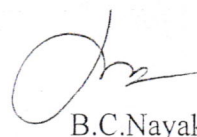
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Hari Machines ltd for ratification of norms of AA
no 2310003202 dt 10-07-12.

Ref- DGFT, I.D. No.01/80/50/233/AM13/DES-I/1452 Dated 15.12.2014

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Hari
Machines ltd. The above mentioned reference has been examined. It is observed
that the DGFT has again forwarded the firm's email which was already
examined. DGFT is requested to get the information to this office letter of dated
09.09.14(copy enclosed) to examine firm's request.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
24.12.14

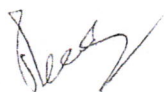
FTDO, DES-I, DGFT

Deptt. of HI, UO No 3(104)/12-TSW(B) 261 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

86/2014
21/2015





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Ministry of Heavy Industries & Public Enterprise
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Hari Machines Ltd for ratification of norms of AA
no 2310003202 dt 10-07-12

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Hari Machines Ltd. The firm has replied vide their letter of dated 11-08-14 & a mail of dated 18-08-14. The comprehensive observations on above replies are as follows.

1. The firm has mentioned that the weight of pallet Grate was amended in their letter of dated 23-02-13. The copy stated to be enclosed now is not available in the enclosure. The same was also not forwarded to this Office as per the records of the file.
2. The firm has never mentioned in any of the replies the machining in the fabricated Pallet Grate. Even now in the reply of dated 14-08-14, the specific areas where machining was done so that weight is in the range of 8.7% which is quite high. There is no comment about the argument given by the firm that they have mentioned the same in the FD.
3. It may be mentioned that the firm had not submitted the required drawing in their reply of 23-12-13. They have also not submitted now. The schematic drawings submitted were without any dimension. The same had not been correlated with the export product.
4. Again it may be mentioned that the firm has not stated that it was using steel plates during their application. Subsequently it has changed it to 15% in their reply dated 16-01-13 which was again changed to 7% in their reply of dated 14-08-13.
5. The firm has mentioned at column 1(b) of Appendix II of its application that there is no indigenous input. But in their reply of dated 14-08-14 they have mentioned that Export product-3 is made with indigenous input. So there is conflict in the information.
6. The firm has argued that as per para 4.28 of DHP, it is eligible of getting AA. In this regard it may be mentioned that DHP has only pointed out in the letter of 22-02-14 (4-D) that the request is not commercially viable. Matters relating to value addition have to be looked in to by DGFT & DHP has no role on the same.

The above issues with the approval of TACKK Ltd.

B.C. Nayak
Development Officer
28-01-14

ETDO, DES-I, DGFT
Deptt. of HI, UO No 3(104)12-TSW(B) dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

Subject: Fixation of Adhoc norms for export of Ring and other Engineering items against advance authorisation no 0910054874 dated 31.1.2013 for M/s Vem Technologies Pvt Ltd.

The following amendment may be made in the norms:-

- The number of items for Lug Housing and Fuze Well may be amended as 540 nos with export and import weight remaining the same.

This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

Shri Priya Ranjan.FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(14)/13-ME dated 08.12.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

Sl. No. 524
Case No. A/R-49
dt 6-1-15

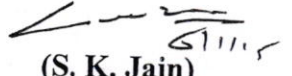
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/01/2015 - Case No. A/R-49 (M/s. Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710098974 dated 14.10.2013)

Norms may be modified as under:

1. Description of export item may be amended as " Vacuum Evaporator Assembly for Deposition of Metal consisting of Molybdenum Evaporation Boat & Tungsten Metalizing Coil"
2. Quantity of import item at Sl. No. 1 may be allowed as 1.10 Kgs./Kg. content in the export item for the manufacture of Tungsten Metalizing Coil as per SION C-227.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.50 Kgs./Kg. content in the export item for the manufacture of Molybdenum Evaporation Boats.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/1/2015-TSW/49-A/R dated 06/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi

we

Sl. No 525

Case No. A/R-63

6-1-2015

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 06/01/2015 - Case No. A/R-63 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310762323 dated 18.12.2013)

Norms may be modified as under:

1. Quantity of import item at Sl. No. 10 (Refractory material) may be reduced as 668 MT and the same may be allowed as 1.02 Kgs./Kg. content in the export items as claimed by them.
2. Quantity of import item at Sl. No. 12 (Refractory material as per amendment sheet No.2) may be allowed as 10764 Numbers(96.08 MT) on net to net basis with accountability clause

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/1/2015-TSW/63-A/R dated 06/01/2015

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

S.No. 533
Case No. AIR-12
2006-01-15

File No. 3(15)/2013-TSW(B)
Department of Heavy Industry
Udyog Bhavan New Delhi

Dated 2/1/2015

Subject: Ratification of AA NO. 6110001074 of M/S. BHEL, Haridwar
Export Product: Steam turbine, Condenser, and Generator (2x660MW), Mauda Super Thermal Power Plant.

Inputs

This is in continuation to earlier recommendation dt 06.03.2014, cleared by Norms Committee on 18.03.2014. Following items were deleted earlier because details of the items were not given. Now the applicant has given detailed list of following items vide enclosure to DES-1 letter dated 22/12/2014 .

782/2014

Item No in AA	Name
78	Turbine Accessories. Detail description as per list. Fixtures, tool fixtures, wrench, pin extractor, mandrel, shackle and assembly device are to be deleted from the list.
79	Instrumentation for turbine- Detail description as per list
198	Generator Accessories Detail description as per list
204	Stroboscope Fused on rectifier wheels
206	Continuous online partial discharge monitoring system for generator
208	Vibration isolation system for TG foundation

Above items are recommended on net to net basis with NIL wastage and accountability clause.

This has the approval of JS (RKS).

Dy DGFT ,DES-I

(6)

✓

(K.K Tiwari)
Industrial Advisor

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Wc
Sl No. 538
Case No. AIR-129
26-1-15 ✓

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 06/01/2015 - Case No. A/R-129 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510350891 dated 08.04.2013)

Norms may be modified as under:

1. Description of export item at Sl. No. 1 may be amended from "SASOL LTFT REACTOR TAG No. 130-VR-105) (To be supplied in 36 parts)" to "SASOL LTFT REACTOR TAG No. 130-VR-105) (To be supplied in 40 parts)".

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/1/2015-TSW/129-A/R dated 06/01/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

BFL

Sl. no. 536
Case No. AIR-130
2061-15

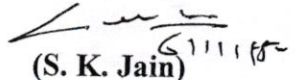
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/01/2015 - Case No. A/R-130 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510379678 dated 18.02.2014)

Firm may be asked to clarify as under:

1. It is seen that the import item at Sl. No. 1 includes "Straight tubes" & "U bend tubes". As "U" bend tubes are being imported and not fabricated from straight tubes, you may clarify as to why the wastage would be more in case of "U" bend tubes, supported by the wastage details at each stage of manufacture.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/1/2015-TSW/130-A/R dated 06/01/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11